

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Review Petition No. 10/RP/2019**  
**In Petition No.168/TT/2018**

**Coram: Shri P. K. Pujari, Chairperson**  
**Dr. M. K. Iyer, Member**

**Date of Order: 24.09.2019**

**In the matter of:**

Petition for review and modification of the order dated 20.2.2019 in Petition No. 168/TT/2018.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29,Gurgaon-122001 .....

**Review Petitioner**

**Vs**

1. National Thermal Power Corporation Ltd. (NTPC)  
NTPC Bhawan, Core-7, Scope Complex  
7, Institutional Area, Lodhi Road, New Delhi 110003.
2. Neyveli Lignite Corporation Ltd.  
P.O. Neyveli – 607801  
Cuddalore Dist., Tamil Nadu.
3. Nuclear Power Corporation of India Ltd. (NPCIL)  
Nabhikya Bhawan, Anu-Shakti Nagar,  
Mumbai – 400094.
4. NTPC Tamil Nadu Energy Company Ltd. (NTECL)  
G-Block, 123 & 123A, 12th Street, Anna Nagar (East)  
Chennai – 600102...
5. Meenakshi Energy Private Limited  
Meenakshi Plot 119  
Road No. 10, Jubilee Hills  
Hyderabad – 500033.
6. Simhapuri Energy Limited  
6-3-866/2, 3rd Floor, Begumpet  
Madhucon Green lands,  
Hyderabad – 500016.



7. LANCO, Kondapalli Power Pvt. Ltd.  
Plot No. 4, Software Units Layout,  
Hitech City, Madhapur,  
Hyderabad – 500081.
8. Andhra Pradesh Power Co-ordination Committee  
APTRANSCO, Vidyut Soudha, Hyderabad 500082.
9. Power Company of Karnataka Ltd.  
Room No. 503, KPTCL Building, Kaveri Bhavan  
Bangalore -560009, Karnataka.
10. Kerala State Electricity Board  
Vydyuthi Bhacanam, Pattom  
Thiruvananthapuram – 695004.
11. TANGEDCO  
7th Floor, Eastern Wing  
144, Anna Salai  
Chennai – 600002.
12. Electricity Department  
Government of Puducherry  
Puducherry – 605001.
13. Electricity Department  
Government of Goa  
Curti- Ponda, Goa – 403401

...Respondents

**Petitioner:** Ms. Ranjitha Ramachandran, Advocate, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Amitk Jain, PGCIL  
Shri Mitali Sawant, PGCIL

**Respondents:** None

### Order

The instant Review Petition is filed by Power Grid Corporation of India Ltd. ("PGCIL") Ltd. seeking review and modification of the order dated 20.2.2019 passed in Petition No. 168/TT/2018.



2. The Commission allowed the tariff for “Fiber Optic Communication system for Central sector Sub-stations & Generating Stations” (hereinafter referred to as the “transmission system”) in Southern Region for 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “2014 Tariff Regulations”) vide order dated 20.2.2019 in Petition No. 168/TT/2018. The Commission in the said order observed that as per the original approval, 5207 km of OPGW fiber optic cable will be installed out of which 499 km OPGW fiber shall be shared by the Review Petitioner with Powergrid Telecom Network. This was later revised to 5256 km, out of which 2288 km of OPGW fiber cable is to be shared with Powergrid Telecom Network. Accordingly, it was held that actual apportioned capital cost of the fiber cable shared with Powergrid Telecom Network should not be included in the capital cost for the purpose of determination of transmission tariff.

3. The Review Petitioner has submitted that the Commission erroneously considered the total length of the OPGW fiber cable as 5256 km out of which 2288 km will be shared by the Powergrid Telecom Network. The Review Petitioner submitted that it has installed 5256 km of OPGW fiber cable and Powergrid Telecom Network has installed 2288 km of fiber cable. The Review Petitioner is sharing the fiber cable of Powergrid Telecom Network and has paid a cost for the same and the Review Petitioner has included such costs in its capital cost. The Review Petitioner has further submitted that similarly Powergrid Telecom Network is sharing the fiber cable installed by the Review Petitioner and the capital cost is adjusted from the date of usage of the fiber cable by the Powergrid Telecom Network. Accordingly, the Review Petitioner requested to allow the full capital cost of the fiber cable as on COD



and to decapitalise the cost of the assets being shared by Powergrid Telecom Network from the date of additional capitalisation with effect from the date of sharing. The Review petitioner has contended that the finding of the Commission that sharing cost has been determined from the date of COD of fiber cable and not from the date of sharing of the fiber cable with the Power Telecom Network is erroneous and same is liable to be reviewed/modified.

4. We have considered the submissions of the Review Petitioner. We admit the Review Petition and direct to issue notice to the respondents. The Respondents are directed to submit their reply by 18.10.2019 and the Review Petitioner is directed to submit its rejoinder, if any, by 28.10.2019. The parties shall comply with the directions with the specified timeline and no extension of time shall be granted.

5. The review petition shall be listed for hearing in due course of time, for which separate notice will be issued.

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(P.K. Pujari)**  
**Chairperson**

